

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BLUE CROSS ROAD SOLUTIONS LIMITED

Sr No	Particulars	Details
1.	Name of corporate debtor	Blue Cross Road Solutions Limited
2.	Date of incorporation of corporate debtor	16 th March 2013
3.	Authority under which corporate debtor is incorporated	ROC-Mumbai
4.	Corporate Identity No. of corporate debtor	U51101MH2013PLC241062
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit No.406, B Wing, Cello Triumph I.B. Patel Road, Goregaon (East) Mumbai Mumbai City Mh 400063.
6.	Date of closure of Insolvency Resolution Process	8 th August 2023
7.	Liquidation commencement date of corporate debtor	2 nd August 2023 (Order received on 16 th August 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr Ajay Marathe IBBI/IPA-001/IP-P01262/2018-19/12170
9.	Address and e-mail of the liquidator, as registered with the Board	201 Aadhar Height Opposite Bhagshala Maidan Dombivli West Pin 421202 Ajaym7@rediffmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	201 Aadhar Height Opposite Bhagshala Maidan Dombivli (West) 421202 Ajaym7@rediffmail.com
11.	Last date for submission of claims	15 th September 2023 (Thirty days from receipt of order i.e. 16 th August 2023)

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the Blue Cross Road Solutions Limited on 2nd August 2023 (Order received by liquidator on 16th August 2023)

The stakeholders of Blue Cross Road Solutions Limited are hereby called upon to submit their claims with proof on or before 15th September 2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38





Ajay Marathe

Name and signature of liquidator: Mr. Ajay Marathe

IBBI Registration Number: IBBI/PA-001/IP-P01262/2018-19/12170

Date: 17th August 2023

Place: Dombivli